

High Court of Jammu & Kashmir and Ladakh at Jammu
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

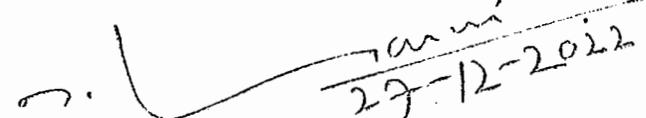
Subject : Resumption of practice as an Advocate.

NOTIFICATION

No: 2041 of 2022/RG/LP Dated: 27/12/2022

It is hereby notified that Shri Mohd Ibrahim Wani S/O Shri Mohd Abdullah Wani R/O Mirgund, Tehsil Pattan, Baramulla, bearing Certificate of Enrollment No.JK/295/1987 dated 22.06.1987, who had voluntarily suspended his practice as an Advocate, is permitted to resume his practice as an Advocate on the Roll of Jammu and Kashmir Bar Council.

By Order.

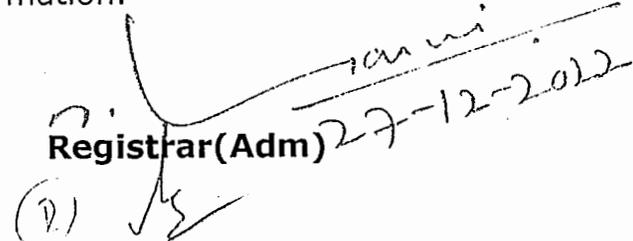

(Mohammad Yasin Beigh)
Registrar(Adm)

No: 44628-46/RG/LP Dated: 27/12/2022

Copy to the: -

1. Registrar Judicial, High Court Wing, Srinagar.
2. Principal District & Sessions Judge, Baramulla.
3. Secretary, Bar Council of India, New Delhi
- ✓ 4. CPC, e-Courts, High Court of J&K and Ladakh, Jammu with the request to get the same uploaded on the official website of ~~the~~ High Court for information of all the concerned.
5. President J&K High Court Bar Association, Srinagar.
6. President District Bar Association, Baramulla.
7. Manager Government Press, Jammu for publication in the next issue of the Govt. Gazette.
8. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
9. Shri Mohd Ibrahim Wani S/O Shri Mohd Abdullah Wani R/O Mirgund, Tehsil Pattan, Baramulla

..... for information.


Registrar(Adm)